

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:5830
ANSWERED ON:11.05.2012
NON-PRACTISING ALLOWANCE TO DOCTORS
Patel Shri Bal Kumar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government is extending non-practising allowance to the doctors in hospitals;
- (b) if so, the details thereof alongwith the provisions made in this regard;
- (c) whether the Government has taken note of certain other schemes in lieu of nonpractising allowance for doctors in some autonomous bodies/centres of excellence; and
- (d) if so, the details thereof and the measures taken/proposed to be taken by the Government to implement such schemes for doctors working in Government hospitals?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a): Yes.

(b); As per Rule 14 of Central Health Service Rules, 1996, as amended from time to time, persons appointed to Central Health Sercvice shall not be allowed private practice of any kind whatsoever including any consultation and laboratory practice. As such, doctors are entitled to a non practising allowance (NPA) @ 25% of Basic Pay subject to the condition that the Basic pay plus NPA does not exceed Rs. 85,000/-

(c): There are no other schemes in lieu of NPA.

(d): Does not arise.